



The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991

Act 15 of 1991

Keyword(s):
Panchayats Act, Special Officer

Amendments appended: 22 of 1991, 28 of 1991, 15 of 1992, 46 of 1992, 32 of 1993, 20 of 1994

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd February 1991 and is hereby published for general information:—

ACT No. 15 OF 1991.

An Act to provide for the appointment of Special Officers to Panchayats and Panchayat Union Councils in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-first year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991.

Short title and commencement.

(2) It shall come into force at once.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) "Panchayats Act" means the Tamil Nadu Panchayats Act, 1958;

(b) words and expressions used and not defined in this Act but defined in the Panchayats Act shall have the meanings respectively assigned to them in that Act.

3. (1) (a) Notwithstanding anything contained in the Panchayats Act, or in any other law for the time being in force, the State Government shall, by notification, appoint Special Officers for the Panchayats and Panchayat Union Councils, as the case may be, to exercise the powers and perform the functions of—

Appointment of Special Officers to — exercise the powers and perform the functions of Panchayats and Panchayat Union Councils.

(i) the Panchayats and Panchayat Union Councils established or constituted by or under the Panchayats Act;

(ii) the Presidents of the Panchayats and the Chairmen of the Panchayat Union Councils and of the Committees established or constituted by or under the Panchayats Act;

(b) A Special Officer may be appointed under clause (a) for one or more panchayats or panchayat union councils, as the State Government may, by order, specify.

(2) Each Special Officer referred to in sub-section (1) may also exercise all or any of the powers and perform all or any of the functions of any other officer or authority under the Panchayats Act, which the State Government may, by notification, specify.

(3) (a) Each Special Officer appointed under sub-section (1) shall hold office for the period beginning at noon on the 3rd day of March 1991 and ending at noon on the 10th day of April 1991:

Provided that if any vacancy arises in the post of a Special Officer, the vacancy shall be filled up by the State Government and the person appointed in the vacancy shall hold office for the remainder of the said period.

(b) The State Government may determine the relations of a Special Officer with themselves.

Nadu Act
of 1920.

Tamil Nadu
Act XXXV
of 1958.

Delegation of
powers of
Government.

4. (1) The State Government may, by notification, authorise the Inspector or any other officer to exercise any of the powers vested in them under section 3, in respect of any panchayat.

(2) The exercise of any power delegated under sub-section (1) shall be subject to such restrictions and conditions as may be specified in the notification and subject also to control and revision by the State Government.

(By order of the Governor)

P. JEYASINGH PETER,
Secretary to Government, Law Department.

VERNMENT



No. 117]

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 19th July 1991 and is hereby published for general information :—

ACT No. 22 OF 1991.

An Act to amend the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Amendment Act, 1991. Short title and commencement.

(2) It shall be deemed to have come into force on the 6th day of April 1991.

Tamil Nadu Act 15 of 1991.

2. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991 (hereinafter referred to as the principal Act), for the expression " 10th day of April 1991 ", the expression " 30th day of September 1991 " shall be substituted. Amendment of section 3.

Tamil Nadu Ordinance 1 of 1991.

3. (1) The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Amendment Ordinance, 1991 is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

P. JEYASINGH PETER,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 29th September 1991 and is hereby published for general information :—

ACT No. 28 OF 1991.

An Act further to amend the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Second Amendment Act, 1991. Short title and commencement.

(2) It shall come into force at once.

2. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991, for the expression "30th day of September 1991", the expression "31st day of March 1992" shall be substituted. Amendment of section 3.

Tamil Nadu Act 15
1991.

(By order of the Governor.)

P. JEYASINGH PETER,
Secretary to Government, Law Department.

T. Angustan Ponnusaw

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th March 1992 and is hereby published for general information:—

ACT No. 15 OF 1992.

An Act further to amend the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Amendment Act, 1992.

Short title and commencement

(2) It shall come into force at once.

2. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991, for the expression "31st day of March 1992", the expression "30th day of September 1992" shall be substituted.

Amendment of section 3.

Tamil Nadu Act 15 of 1991.

(By Order of the Governor.)

MD. ISMAIL,
Secretary to Government, Law Department.

GOVERNMENT

No.

Tamil Nadu Act IV of 1919.

Tamil Nadu Act 15 of 1971.

Tamil Nadu Act 25 of 1981.

Tamil Nadu Act 33 of 1990.

Tamil Nadu Act 8

Tamil Nadu Act 14 of

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 29th September 1992 and is hereby published for general information

ACT No. 46 OF 1992.

An Act further to amend the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Second Amendment Act, 1992.

Short title and commencement

(2) It shall come into force at once.

No. 595

2. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991, for the expression "30th day of September 1992", the expression "30th day of September 1993" shall be substituted.

Amendment section 3.

(By order of the Governor.)

MD. ISMAIL,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 1st December 1993 and is hereby published for general information :—

ACT No. 32 OF 1993.

An Act further to amend the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Amendment Act, 1993.

Short title and commencement.

(2) It shall be deemed to have come into force on the 30th day of September 1993.

2. In clause (a) of sub-section (3) of section 3 of the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991 (hereinafter referred to as the principal Act), for the expression "30th day of September 1993", the expression "31st day of March 1994" shall be substituted.

Amendment of section 3.

3. (1) The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Amendment Ordinance, 1993 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

M. MUNIRAMAN,
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 31st March 1994 and is hereby published for general information:—

ACT No. 20 OF 1994.

An Act further to amend the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Amendment Act, 1994. Short title and commencement.
- (2) It shall come into force at once.
2. For sub-section (2) of section 1 of the Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Act, 1991 (hereinafter referred to as the principal Act), the following sub-section shall be substituted, namely :— Amendment of section 1.

“(2) It shall remain in force,—

(a) in respect of village panchayats and panchayat union councils constituted by or under the Panchayats Act, upto and inclusive of the 23rd day of April 1994 ;

(b) in respect of town panchayats constituted by or under the Panchayats Act, upto and inclusive of the 31st day of May 1994.”.

3. For clause (a) (excluding the proviso thereunder) of sub-section (3) of section 3 of the principal Act, the following clause shall be substituted, namely :— Amendment of section 3.

“(a) Each Special Officer appointed under sub-section (1) shall,—

(i) in respect of village panchayats and panchayat union councils, hold office upto and inclusive of the 23rd day of April 1994 ;

(ii) in respect of town panchayats, hold office upto and inclusive of the 31st day of May 1994.”.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government.
Law Department.